



2026:AHC:52327

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 1066 of 2026

Sukhdev Singh

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Somendra Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1.Heard Mr. Somendra Singh, learned counsel for the petitioner and Mr. Hari Mohan Srivastava, learned Additional Chief Standing Counsel for the State-respondents.

2.The instant petition has been filed for the following relief:-

"I. Issue a writ, order or direction in the nature of mandamus directing to the respondent No. 2/Board of Revenue U.P. at Lucknow to decide the case expeditiously within a specific period as fixed by this Hon'ble Court in the Revision No. 1499 of 2020 (Computerized Case No. R20200149001499) (U.P. Finance Corporation Agra Vs. M/s. Tankman Garlic (P) Ltd., Mainpuri) under Section 219 of U.P. Land Revenue Act, 1901."

3. Learned counsel for the petitioner submitted that the aforementioned revision under Section 219 of U.P. Land Revenue Act, 1901 filed by respondent no.9-U.P.Financial Corporation, Agra impleading the petitioner as opposite party is pending before Board of Revenue, U.P. Lucknow since 3.11.2020. He submitted that revision arises out of proceeding under Rule 285-I of U.P.Z.A.& L.R. Rules. He further placed certified copy of the order sheet of pending proceeding, which has been annexed as Annexure No.4 to the writ petition in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the issue, the present petition stands

disposed of finally directing respondent No.2-Board of Revenue to decide the aforementioned revision No.1499 of 2020 (Computerized Case No. R20200149001499) in accordance with law expeditiously and preferably within a period of **two months** from the date of production of certified copy of this order after giving opportunity of hearing to the parties.

(Chandra Kumar Rai,J.)

March 16, 2026

PS*